

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20556/2021

(Arising out of impugned final judgment and order dated 01-09-2021 in CR No. 2284/2019(O&M) passed by the High Court Of Punjab & Haryana At Chandigarh)

M/S GANESH IRON STORE & ANR.

Petitioner(s)

VERSUS

AMRISH KUMAR JINDAL & ORS.
(FOR ADMISSION and I.R.)

Respondent(s)

Date : 18-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mrs. V. Mohana, Sr. Adv.
Ms. M.V. Rama, Adv.
Mr. K. Sriram, Adv.
Mrs. Anjani Aiyagari, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere with the impugned order.

The Special Leave Petition is accordingly dismissed.

At the request of the learned counsel for the petitioner, time is extended till 30.06.2022 to hand over vacant and peaceful possession of the entire premises subject to furnishing of usual undertaking and damages to be assessed and paid as per the orders of the Courts below in this Court within two weeks.

Pending application, if any, stands disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)